

**S.V. Krishnamaraja Cotton Merchant Vs The Ministry of Finance,  
Department of Financial Services, Industrial Development Bank of India  
(IDBI) and R. Prabakaran**

**Court:** Madras High Court (Madurai Bench)

**Date of Decision:** Oct. 28, 2010

**Advocate:** A. Haja Mohideen, for the Appellant; S. Sivasubramanian, for R1 and S. Karthik, for R3, for the Respondent

**Judgement**

@JUDGMENTTAG-ORDER

1. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that the Petitioner would

make an application to the first Respondent to seek its consent to file a civil suit against the third Respondent, as per the provisions of the Sick

Industrial Companies (Special Provisions) Act, 1985.

2. In view of such submission being made by the learned Counsel for the Petitioner, since, no further order is necessary, the writ petition stands

closed. No costs. However, it is made clear that it would be open to the Petitioner to make an application to the first Respondent, as stated by the

learned Counsel for the Petitioner. On such application being filed, it would be open to the first Respondent, to consider the same and pass

appropriate orders thereon, in the manner known to law.